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SLP(C)No. 21269 OF 2001
ITEM No.29

Court No. 5

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21269/2001

(From the judgement and order dated 23/04/2001 in CWP 11059/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner (s)

VERSUS

SURINDER KAUR & ANR.

Respondent (s)

(With prayer for interim relief)

Date : 03/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s)Mr. Ajay Bansal, Deputy Adv. Gen. Punjab.
Mr. R.S. Suri,Adv.

For Respondent (s)Mr. R.K. Kapoor, Adv.
Mr. B.R. Kapur, Adv.
Mr. Sumit Kumar Khatri, Adv.
Mr. Mukesh Verma, Adv.
For Mr. Anis Ahmed Khan,Adv.

UPON hearing counsel the Court made the following
O R D E R

Counsel for the parties are allowed three weeks' time for having instructions whether respondents are in service or out of job.

(P.D. Balodi)(Radha R. Bhatia)
Court Master Court Master